

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/00131/2018

Jabalpur, this Wednesday, the 02nd day of May, 2018

HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

Atar Singh, S/o Late P.S.Raghuvashi,
Aged about 67 years, Occupation- Nothing,
R/o Village Bamari, Kala, Post Mukulwada,
Tehsil Pipriya, District Hoshangabad (M.P.)

-Applicant

(By Advocate –**Smt. Sonali Shrivastava**)

V e r s u s

1. Union of India, through General Manager,
West Central Railway, Indira Market,
Jabalpur (M.P.)-482001

2. Divisional Railway Manager, Indira Market,
West Central Railway, Jabalpur (MP), 482001 **- Respondents**

(By Advocate –**Shri A.S.Raizada**)

O R D E R (ORAL)

By Navin Tandon, AM:-

The applicant through this Original Application is challenging his removal from service in the year 1987, though no documents about the same has been furnished. It is seen that this Tribunal vide its order dated 28.10.2011 passed in O.A. No. 911 of 2011 (Annexure A-7) had dismissed this application as being hopelessly barred by limitation.

2. The applicant had filed Writ Petition No. 4571/2012 before the Hon'ble High Court of Madhya Pradesh, but the same was dismissed for want of prosecution as per Para 4.8 of the O.A.

3. The applicant again filed M.C.C. No. 936/2016 for restoration of the said Writ Petition before the Hon'ble High Court. Vide its order dated 22.08.2017 (Annexure A-6), this was disposed of with liberty to the petitioner to file Original Application before the Central Administrative Tribunal as it was a service matter.

4. This matter has already been adjudicated by this Tribunal vide its order dated 28.10.2011, which has not been set aside by any competent court of law. Resultantly, this Original Application is not maintainable and is accordingly dismissed.

(Ramesh Singh Thakur)
Judicial Member

(Navin Tandon)
Administrative Member

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